

©
കേരള സർക്കാർ
Government of Kerala
2017



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2015-17

കേരള ഗസറ്റ് KERALA GAZETTE

അധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 Vol. VI	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ജൂലൈ 25 25th July 2017	നമ്പർ No. } 30
		1192 കർക്കടകം 9 9th Karkadakam 1192	
		1939 ശ്രാവണം 3 3rd Sravana 1939	

PART I

Notifications and Orders issued by the Government

(2)

G.O. (Rt.) No. 854/2017/LBR.

Thiruvananthapuram, 1st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri M. M. Hassan, Managing Director, Bharat Broadcasting Network Ltd., Karimbanal Arcade, East Fort, Fort P.O., Thiruvananthapuram-695 023, (2) Sri K. P. Mohanan, C.E.O., Bharat Broadcasting Network Ltd., Karimbanal Arcade, East Fort, Fort P. O., Thiruvananthapuram-695 023 and the workman of the above referred establishment Sri S. Ajikumar, Thanal, T.C. 1/1308(1), Puthanvila Veedu, Poonthi Road, Kumarapuram, Medical College P. O., Thiruvananthapuram-695 011 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment and benefits to Sri S. Ajikumar by the management of Bharat Broadcasting Network Limited, Karimbanal Arcade, East Fort P.O., Thiruvananthapuram is justifiable ? If not, what relief he is entitled to ?

(3)

G.O. (Rt.) No. 855/2017/LBR.

Thiruvananthapuram, 1st July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Secretary, I.M.A. Doctors Club, I.M.A. State Head Quarters, Anayara P.O., Thiruvananthapuram and the workman of the above referred establishment Sri N. Premachandran Nair, Devi Vilasam, T.C. 19/436, Mudavan Mughal, Poojappura P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri N. Premachandran Nair, Male Cook at I.M.A. Doctors Club, Anayara by its management is justifiable ? If not, what relief he is entitled to get ?

(4)

G.O. (Rt.) No. 857/2017/LBR.

Thiruvananthapuram, 3rd July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Partner, Reliance Security Agency, Prem Building, Near S.N.D.P. Office, Karunagappally P.O., Kollam and the workman of the above referred establishment Sri Asok Kumar,V., Amritha Nivas, Puthalam, Kottukal P.O., Balaramapuram, Thiruvananthapuram-695 501 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the denial of employment to Sri V. Asok Kumar from Reliance Security Agency, Kollam by its management is justifiable ? If not, what relief he is entitled to ?

By order of the Governor,

SONIA WASHINGTON,

*Deputy Secretary to Government.***Labour and Skills (E)**

ORDER

G.O. (Rt.) No. 805/2017/LBR.

Thiruvananthapuram, 20th June 2017.

Read:—(1) Application under Section 17 of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 filed by Sri Suresh Kumar, A.

(2) Letter I (1) 5548/2016 dated 15-3-2017 from the Labour Commissioner, Thiruvananthapuram.

Whereas, the Government is of the opinion that an industrial dispute exists between Sri Suresh Kumar, A., Sethumandhiram, Menonkavala, Kodanadu P.O., Perumbavur (Via.), and the General Manager, Express House, The New Indian Express, Express Publications (Madurai) Limited, Kaloor, Kochi-682 017, in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) and by Section 17(2) of the Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955 (No. 45 of 1955) the Government hereby directs that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass award within a period of three months.

ANNEXURE

Whether there is a denial of benefits as per Majidia Wage Board to Sri Suresh Kumar by the management of the New Indian Express, Express Publication, Madurai Ltd., Kaloor, Kochi and whether it is justifiable ? If not what relief he is entitled to ?

By order of the Governor,
TOM JOSE,
Additional Chief Secretary.

നിയമ വകുപ്പ്
നിയമ (എച്ച്)

വിജ്ഞാപനം

(1)

നമ്പർ 25701/എച്ച്3/2016/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂൺ 16.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചു കേരള സർക്കാർ, ശ്രീ. എം. ജെ. ബേബി, അഡ്വക്കേറ്റ്, മണിക്കത്തുപറമ്പിൽ ഹൗസ്, കോടതി സൈഡ് റോഡ്, ഇരിങ്ങാലക്കുട, തൃശ്ശൂർ-680 121 എന്നയാളെ തൃശ്ശൂർ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മുകുന്ദപുരം താലൂക്ക് ഓഫീസ് ഇരിങ്ങാലക്കുട പ്രദേശത്തേക്ക് 26-6-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 25/97/TCR) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

(2)

നമ്പർ 26274/എച്ച്3/2016/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂൺ 16.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ചു പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ചു കേരള സർക്കാർ, ശ്രീമതി കെ. രാജമ്മ, അഡ്വക്കേറ്റ്, മുല്ലക്കൽ ഹൗസ്, പുതിയിടം, കായംകുളം, ആലപ്പുഴ-690 502 എന്നവരെ ആലപ്പുഴ റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട മാവേലിക്കര, കാർത്തികപ്പള്ളി എന്നീ താലൂക്ക് പ്രദേശത്തേക്ക് 29-6-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 26/97/ALPA) ഇതിനാൽ പുനർ നിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.